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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA.1133/92

date of decision : 29-12-1992

Between

S.P. Govardhan : Applicant

and

1. Director General
All India Radio
Akashavani Bhavan
New Delhi

2. Government of India, rep. by
The Secretary
Min. of Information & Broadcasting
New Delhi : Respondents

Counsel for the applicant : P.B. Vijaya Kumar
Advocate

Counsel for the respondents : N.R. Devaraj, Standing
Counsel for Central Govt.

CORAM :

HON. MR. R. BALASUBRAMANIAN, MEMBER (ADMN.)

HON. MR. T. CHANDRASEKHARA REDDY, MEMBER (JUDL.)

Judgement

(Orders as per Hon. Mr. R. Balasubramanian, Member (Admn.)

The prayer in this OA is for a direction to the respondents to promote the applicant with effect from the date his immediate junior was promoted.

2. The respondents issued orders of promotion dated 13-3-1990 and also dated 27-12-1991. Among the list of promotees are many who are juniors to the applicant. Aggrieved, the applicant has made a detailed representation on 8-2-1992 addressed to the Director, Ministry of Personnel, Public Grievances and Pension, with a copy to the Director

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General, All India Radio and others. Sri P.B. Vijaya Kumar, learned counsel for the applicant, contended that on the date the promotion orders were issued there was no chargesheet whatsoever pending against the applicant and the case attracts the law laid down by the Hon. Supreme Court of India in the case of Union of India vs. K.V. Janakirama reported in AIR 1991 SC 2010. The representation is yet to be replied.

3. Under these circumstances, we direct the respondents to pass final orders on the representation dated 8-2-1992 made by the applicant, within four months from the date of receipt of this order, keeping in view the original application itself. For this purpose the office is directed to send a copy of the original application together with all enclosures while communicating the order of this Bench.

4. If on receipt of final orders passed by the respondents the applicant is still aggrieved, he is at liberty to approach this Tribunal afresh with another OA.

5. With the above orders this OA is disposed of with no orders as to costs.

R. Balasubramanian
(R. Balasubramanian)
Member (Admn)

T. Chandrasekhara Reddy
(T. Chandrasekhara Reddy)
Member (Judl.)

dated : December 29, 92
Dictated in the Open Court

31/12/92
Dy. Registrar (Judl.)

sk

Copy to:-

1. Director General, All India Radio, Akashavani Bhavan, New Delhi.
2. The Secretary, Ministry of Information & Broadcasting, Govt. of India, New Delhi.
3. One copy to Sri. P.B. Vijaya Kumar, advocate, CAT, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One spare copy.

With a copy of the matter
paper

Rsm/-

(2) 09/13/92

TYPED BY

COMPARED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CHECKED BY

APPROVED BY

HYDERABAD BENCH

HYDERABAD

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH, AP HYDERABAD

THE HON'BLE MR.

V.C.

AND

THE HON'BLE MR.R. BALASUBRAMANIAN:M(A)

AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY:M(J)

AND

THE HON'BLE MR.C.J. ROY : MEMBER(JUDL)

Dated: 29/1/92

ORDER/JUDGMENT:

R.A./ C.A./M.A.No.

in

O.A. No.

113/92

T.A. No.

(W.P.No. ---)

Admitted and Interim Directions issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default

M.A. Ordered/Rejected

No order as to costs.

pvm.